

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No.242/Chd/HP/2018**

**Under Section 9 of the Insolvency  
and Bankruptcy Code, 2016**

**In the matter of:-**

M/s Sundram Fasteners Limited, No.98-A, VII Floor, Auras Corporate Centre  
Dr.Radhakrishan Salai, Mylapore, Chennai- 600004

...Petitioner-Operational Creditor

Versus

M/s Inox Wind Limited, Registered Office at Plot No. 1, Khasra No.364 to 267,  
Industrial Area, Village Basal, District Una- 174303, Himachal Pradesh

...Respondent

**Order delivered on 14.09.2018**

**Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL)  
HON'BLE MR. PRADEEP R.SETHI, MEMBER (TECHNICAL)**

For the Petitioner: Mr. Abhilaksh Grover, Advocate

For the Respondent: Mr. Indranil Ghosh, Authorized Representative

**Per: R.P.Nagrath, Member (Judicial):**

**ORDER (Oral)**

Mr. Abhilaksh Grover, Advocate, for the petitioner submits that the petitioner has already received the principal amount. A post-dated cheque dated 20.09.2018 of Yes Bank for the outstanding amount of interest has also been handed over to the petitioner by Mr. Indranil Ghosh, Authorized Representative of the respondent-company, who is present today.

In view of the above, learned counsel for the petitioner seeks and is permitted to withdraw the instant petition, since the matter stands settled.

Dismissed as withdrawn, without any liberty to the petitioner to file a fresh petition on the same cause of action.

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

September 14, 2018  
Mohit Kumar